

18/5/04

Mr. S.K. Malik, advocate, for the petitioner

Mr. Vineet Kumar Mathur appears and submits that he has been contacted by the respondents.

The case is adjourned to 06/7/04 for admission. Before which, reply should be filed and served on learned advocate to applicant meantime, the interim stay order granted earlier shall continue till the next date.

G. R. PATWARDHAN
Adm. Member

6/7/04

Mr. S.K. Malik - counsel for the
Mr. Daya Ram - applicant

Mr. M. Cooder, advocate, brief holder for Mr. Vineet Mathur, for the respondents.

The learned counsel for Applicants submitted two orders dated 15th May and 12th June, 2004 issued by the respondents no. 2 and 3 cancelling the transfer order at Dmer. All dated 27/1/2004. These orders are taken on record.

Thus, I find that in view of above, there is now no grievance to the applicant, and the O.A. has become infructuous. The same is disposed of accordingly with no order as to cost.

M. K. MISRA
Adm. Member

Part II and III destroyed in my presence on 25/10/13 under the supervision of section officer (1) as per order dated 18/10/13

J.K. G. 25.10.13
Section officer (Record)

Vocalatrine

to reply not filed

in
22/6/04

R/C
on 7/7/04

San
DAYARAM
Adv.

order dt 15/5/04
& 12/6/04 taken
on record
lvt
6/7/04

Of R/C
7/7/04